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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP.No.381/99 in OA.No.2930/99

New Delhi, this 27th day of March, 2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Smt. Shanta Shastry, Member(A)

Ram Chander  
S/o Shri Mammnia  
R/o Q.No.20-G, Railway Colony  
Shoor Bharat Nagar  
Ghaziabad (UP) ... Petitioner

(By Shri Yogesh Sharma, Advocate - not present)  
(Shri M.K.Bhardwaj, proxy is present)

versus

Shri Rakesh Chopra  
Divisional Railway Manager  
Northern Railway  
Delhi Division  
Near New Delhi Railway Station  
New Delhi. ... Respondent

(By Smt.Meera Chhibber, Advocate - not present)  
(Shri P.I.Oommen, proxy is present)

ORDER(oral)

By Reddy, J.

As per the order of the Tribunal the respondents were directed to pay an amount of Rs.741 towards Hard Duty Allowance. It is stated in the counter that the same had been paid on 10.7.1997 and had been received by the petitioner on 22.8.1997, much before the judgement was delivered.

2. Regarding direction for the payment of leave encashment to the petitioner, it is stated in the counter that an amount of Rs.1007 has been arranged on 2.2.2000 and the petitioner has already been informed about the same to receive the said amount.

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3. Regarding the payment of commutation of pension, it is stated in the counter that as per Rule 19 of Railway Service (Pension) Rules 1993 a person who retires on medical grounds shall be eligible to commute a fraction of his pension subject to the limit specified in Rule 6 and that the same has been arranged to the petitioner, but the petitioner has not received the same.

4. In the circumstances, we are of the view that the directions given in the OA are fully complied with. The CP, therefore, is closed. Notice discharged.

*Shanta*  
(Mrs. Shanta Shastry)  
Member(A)

*V. Rajagopala Reddy*  
(V. Rajagopala Reddy)  
Vice Chairman(J)

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